NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 39/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New) C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>06.07.2017</u>

Name of the Company:

Dr. Markand Parikh

V/s.

Vadodara Stock Exchange Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Refersh share ABU. For Box 1,9

2. Marmish shah ADV Fes. 192

3. S.S. ISRANI Îlb BNV

S.D. ISRANI WAW CHAMBONS JAN

Cadranaraim Shan

Cadranaraim Shan

Learned Advocate Mr. S. S. Israni present for Petitioner. Learned Advocate Mr. Rakesh Sharma present for Respondents No. 1 & 9. Learned Advocate Mr. Harmish Shah present for Respondents No. 2 & 3.

Reply filed in IA 39/2017.

Respondent no. 6 filed Affidavit in English serving copy to the petitioner and other Respondents.

For hearing IA no. 39/2017, list the matter 10.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 6th day of July, 2017.